

बिहार में काटन मिल

2861. श्री रामावतार शास्त्री :

श्री क० नि० मजदूर :

क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) बिहार में कुल कितनी काटन मिलें हैं ;

(ख) इन में से कितनी मिलें बन्द पड़ी हैं और वे कितने दिनों से बन्द हैं तथा किस कारण बन्द हैं ;

(ग) क्या बिहार में अकाल की स्थिति को देखते हुए, सरकार का विचार, यदि आवश्यकता पड़ी तो उनका मालिकों से इन मिलों का नियंत्रण अपने हाथ में लेकर इन मिलों को फिर से खोल कर बेरोजगार हुए कर्मचारियों को फिर से नौकरी पर लगाने का है और

(घ) क्या इस सम्बन्ध में सरकार का विचार राज्य सरकार को कुछ सहायता देने का भी है ?

वाणिज्य मंत्री (श्री गिनेश सिंह) :

(क) पांच, एक मिल को छोड़ कर जिसका पंजीकरण प्रमाणपत्र रद्द कर दिया गया है क्योंकि इस मिल को व्यर्थ घोषित करने योग्य समझा गया था ।

(ख) केवल एक ही मिल गया टेक्सटाइल लिमिटेड, गया नामक है जो पुरानी

मशीनरी होने के कारण अलाभकर कार्य चलाने के परिणामस्वरूप 7-12-1965 से बन्द पड़ी है ।

(ग) मिल को उबारना सम्भव है और इसका पंजीकरण प्रमाणपत्र रद्द करने का विचार है ।

(घ) प्रश्न नहीं उठता ।

#### Prices of Tyres and Tubes

2862. Shri Bairaaj Madhok:  
Shri Kanwar Lal Gupta:  
Shri M. L. Sondhi:  
Shri O. P. Tyagi:  
Shri Shri Chand Goel:  
Shri Dinkar Desai:

Will the Minister of Industrial Development and Company Affairs be pleased to state-

(a) whether it is a fact that there is a wide difference between the controlled prices of cycle tyres and tubes and the rates at which they are being sold in Delhi, which is causing great hardship to the poor people; and

(b) if so, the steps Government have taken to make tyres and tubes available to the consumers at controlled prices?

The Minister of Industrial Development & Company Affairs (Shri F. A. Ahmed). (a) There is no statutory control on the prices of cycle tyres and tubes. However, some complaints have been received about the non-availability of popular brands of cycle tyres and tubes in Delhi at companies' recommended retail prices.

(b) A number of steps have been taken by Government to ensure that cycle tyres and tubes are available to genuine consumers from the authorised dealers and Consumer Cooperative Stores at companies' recommended retail prices. The steps taken in this regard are as follows:

(i) Cycle tyres and tubes have been declared as an Essential Commodity under the Essential Commodities Act. Powers have also been delegated under the Essential Commodities Act. Powers have also been delegated under the Act to the State Governments to regulate the distribution and supply of all the essential commodities including cycle tyres and tubes. This delegation enables prevention of hoarding and profiteering in such commodities.

(ii) The manufacturers of tyres and tubes have been asked to hold the price line and to ensure regular supplies to their dealer and the consumers Cooperative Stores. The manufacturers have agreed to supply 10 per cent of their production available for commercial supplies to the Cooperative Stores. The supplies of cycle tyres and tubes to various wholesale and other Cooperative Stores in Delhi is regulated by the Registrar of Cooperative Societies, Delhi

(iii) The Delhi Administration has devised detailed arrangements for regular supply of cycle and rickshaw tyres and tubes to genuine consumers on production of municipal tax receipts and municipal licences of the Rickshaw owner. Cycle tyre and tube dealers have been directed to maintain clear accounts of their sales and stocks to enable officers of Delhi Administration to have complete check and to ensure that these instructions are scrupulously followed. The Association of Cyc'e dealers has also been directed by Delhi Administration to arrange for supervision on the work of individual dealers so as to ensure that none malpractices are indulged in by any of their member-dealers. The Association has further sought to improve the system by issuing a card to each cycle Rickshaw operator as an identity card. Columns have been printed on this card to specify the quantity and the date of supply.

12 hrs.

### CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

ADVANCE OF CHINESE ARMY CLOSE TO  
THE SIKKIM BORDER

Shri Samar Guha (Contai): Sir, I beg to call the attention of the Minister of Defence to the following matter of urgent public importance and request that he may make a statement thereon.

"Chinese army advancing close to the Sikkim border and intensifying anti-Indian mispropaganda and the reported clash between Chinese patrols and the Indian frontier guards resulting in the death of four Indian Jawans."

The Minister of Defence (Shri Swaran Singh): Mr. Speaker, Sir, the Chinese forces have for a long time now been in position in strength across our northern borders. There has been no significant change of late.

Since 3rd July 1966, the Chinese have been making propaganda over loudspeakers across Nathu La with a view to undermining the morale and discipline of the Indian troops by giving entirely false stories about conditions in India. The Chinese Government have totally miscalculated the effect of these broadcasts on the morale and resolve of the Indian troops who treat such crude propaganda with the contempt it deserves.

Government have taken suitable counter measures to refute the Chinese falsehoods and to expose their aggressive intention towards India. These measures include carrying out of counter broadcasts by loudspeakers across the border at Nathu La. These facts have been brought to the notice of the House on 1-8-1966 and 7-11-1966.

No clash has occurred recently between Chinese and Indian army personnel at the Sikkim border. Hence